

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:828
ANSWERED ON:10.12.2013
EXTORTION OF MONEY BY DELHI POLICE
Choudhary Shri Bhudeo

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that Delhi Police personnel forcibly extort money from the drivers and staff of commercial vehicles;
- (b) if so, the details thereof and the total number of such cases reported and the action taken against the guilty personnel during each of the last three years and the current year; and
- (c) the steps taken by the Government to check such cases in future and to bring about transformation in the attitude of Delhi Police?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (b): There have been a few instances in which Delhi police personnel have been found involved in extortion of money from commercial vehicles. The details of action taken against them during the last three years and the current year is as under: -

Year	No of cases regis-tered arrested	Nos. of Police Personnel the case	Status of the case	Departmental action
2010	01	03	Pending Trial	Forfeiture of 3 years of approved service permanently.
2011	01	02	Pending trial	Forfeiture of 3 years of approved service permanently
2012	00	00	00	
2013	01	02	Pending Investigation	A regular DE has been approved.

(15/11/13)

Apart from the above, a vigilance enquiry has been conducted on the directions of the Hon'ble High Court of Delhi in Writ Petition No.5026/2010 filed by Sh. Chetan Sharma. Consequently, a joint departmental enquiry against 1 Sub-Inspector, 5 Assistant Sub-Inspectors, 17 Head Constables and 5 Constables has been initiated.

(c): The steps taken by Delhi Police to check such cases in future and to bring about transformation in the attitude of Delhi Police are as under:

1. A Vigilance Branch headed by Special CP/Vig. is functioning to check such corrupt practices of police personnel. Besides, Public Grievances Cells have also been set up in each Distt/Unit under the supervision of an ACP for similar purpose.
2. In order to restore public confidence in police, deterrent action is taken by the Delhi Police in cases where policemen are found involved in such malpractices etc. This includes suspension, transferring to non-sensitive units, initiating disciplinary action for major/minor penalty and registering criminal cases against them.
3. Accessibility of senior officers to the general public is emphasized upon.
4. The public has the facility to ring up senior officers, Police Control Room and 23417995 of the Flying Squad of Vigilance Branch in case of any harassment by police officials.
5. Delhi Police has been advertising telephone numbers of Distt. Deputy Commissioners of Police (DCsP) along with their fax numbers and e-mail addresses. All Distt. DCsP have been directed to maintain a register with a gist of all such messages received and wherever necessary they must act immediately.
6. The staff is briefed/ instructed regularly by the senior officers to remain vigilant about the shady police personnel.
7. Telephone Numbers of senior officers are prominently displayed on notice boards in all the police stations.
8. A single window system is at place at Police Head Quarter for monitoring & tracking of complaints.

9. Central Vigilance Commission and Supreme Courts guidelines are displayed at all Police Stations/Distt/Units for awareness and benefit of general public.

Apart from the above, the Anti Corruption Branch of GNCTD adopts collection of intelligence and surveillance methods to enforce zero-tolerance on corrupt Delhi Police officials and to take further necessary legal action.